

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 10194 of 2017-DB

(Arising out of OIA-AHM-EXCUS-001-APP-037-038-2016-17 dated 09/12/2016 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD-I(Appeal))

Micromech Products Pvt Ltd

.....Appellant

Opp. Shri Krishna Temple,
Near Bhammariya Kuva,
Lambha, Nh-8,
Ahmedabad, Gujarat

VERSUS

C.C.E.-Ahmedabad-I

.....Respondent

C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat- 380015

APPEARANCE:

Shri Amal Dave, Advocate for the Appellant
Shri Sanjay Kumar Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 10569/2024

DATE OF HEARING/DECISION: 29.02.2024

RAMESH NAIR

Shri Amal Dave, Learned Counsel appearing on behalf of the appellant submits that the case has been settled under 'SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME, 2019. He submitted SVLDR-4 & SVLDR-1 certificates. He requests to withdraw the appeal.

2. Considering that the case has been settled under SVLDRS, 2019, the appeal is dismissed as deemed withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**